

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

13. C.P. (IB)/243(MB)2021

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **29.11.2022**

Name of the Party: M/s. Shree Sairaj Buildcon
Vs.
Calyx Lenora Realty LLP

Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Sagar Kulkarni, Ld. Counsel for the Operational Creditor present.
No representation on the part of the Corporate Debtor.
2. Counsel for the Operational Creditor seeks to withdrawal of the present Company Petition. Permission granted.
3. Accordingly, C.P. (IB)/243(MB)2021 is **dismissed** as not pressed.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)